

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/36/2019**

Jabalpur, this Monday, the 14<sup>th</sup> day of January, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

R.S. Meena,  
 S/o Shri M.S. Meena,  
 Aged about 57 years  
 Senior Superintendent of Police,  
 Presently posted as Commandant in  
 6<sup>th</sup> Battalion Ranji  
 Jabalpur (M.P.) 482001

**-Applicant**

(By Advocate –**Shri S. Ganguly**)

**V e r s u s**

1. Union of India,  
 Through its Secretary  
 Ministry of Home Raksha Bhawan,  
 South Block,  
 New Delhi 110001

2. State of Madhya Pradesh,  
 Through its Principal Secretary  
 Ministry of Home,  
 Mantrayala Vallabh Bhawan  
 Bhopal (M.P.) 462001

**- Respondents**

**O R D E R (Oral)**  
**By Navin Tandon, AM:-**

The applicant is an officer belonging to Indian Police Service (IPS). He was earlier granted the I.P.S. cadre with 2002

batch, which was subsequently modified as 2001 batch vide order dated 14.03.2018 (Annexure A/2).

**2.** Accordingly, the applicant submitted his representation dated 21.03.2018 and 26.06.2018 (Annexure A/3 colly.), requesting the respondents to postpone his promotion to selection Grade and DIG Grade by one year w.e.f.01.01.2014 and 01.01.2015 respectively.

**3.** Learned counsel for the applicant submits that he has been issued with the charge sheet in the year 2016 which should not be an impediment to his promotion to the DIG.

**4.** Learned counsel for the applicant drew our attention to office order dated 31.12.2018 (Annexure A/4) where the applicant along with five other officers have been granted selection grade w.e.f.01.01.2015 instead of 01.01.2014 as granted earlier. Vide office order dated 31.12.2018 (Annexure A/5) other five officers (excluding the applicant) have been promoted to DIG w.e.f.19.02.2016 as against 15.05.2015.

**5.** Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representation dated 21.03.2018 and 26.06.2018 (Annexure A/3 colly.), in a time bound fashion, with a reasoned and speaking order.

6. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicant's representation dated 21.03.2018 and 26.06.2018 (Annexure A/3 colly.), regarding his promotion to D.I.G. grade with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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